

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**F.A. No.09 of 2015**

Pranab Kumar Roy ..... Appellant

*Versus*

Coal India Limited & Others ..... Respondents

**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

For the Appellant : Mr. Chandrajit Mukherjee, Advocate  
For the Respondents : Mr. Anoop Kr. Mehta, Advocate  
Mr. Ajit Kumar, Advocate  
Mr. Amit Kr. Singh, Advocate

**Order No.11 Dated- 10.09.2020**

Heard the parties through video conferencing.

Perusal of the record reveals that the notice issued to the respondent Nos.1, 6, 7, 8, 9, 16 and 17 could not be served.

Let fresh notice be issued to respondent Nos.1, 6, 7, 8, 9, 16 and 17 under registered cover with A/D as well as under ordinary process for which requisites etc. must be filed within four weeks by the appellant, failing which, this appeal shall stand dismissed without further reference to the Bench.

Rule is made returnable within six weeks.

List this appeal after receipt of the service report of the notice issued to the respondent Nos.1, 6, 7, 8, 9, 16 and 17.